



2026:AHC:41302-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. WRIT PETITION No. - 3553 of 2026

Kushal

.....Petitioner(s)

Versus

State Of Up And 3 Others

.....Respondent(s)

Counsel for Petitioner(s) : Anoop Kumar Nirmal, Anupama
Tiwari, Rajesh Maurya

Counsel for Respondent(s) : G.A.

Court No. - 45

HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.

1. Heard learned counsel for the petitioner, learned AGA for the State and perused the record.

2. The instant writ petition has been filed by the petitioner for the following reliefs:-

"(i) To issue a writ, order or direction in the nature of mandamus commanding the respondent nos.2 and 3 to monitor and ensure the fair and impartial investigation of aforesaid First Information Report dated 26.10.2025 in Case Crime No. 0155 of 2025, under Sections 281, 106(1) of B.N.S., Police Station Karma, District Sonbhadra (Annexure No.1) and submit its charge-sheet expeditiously within a short period so stipulated by this Hon'ble Court, so that justice may be done with the petitioner.

(ii) To issue a writ, order or direction in the nature of mandamus commanding the respondent no.3/ Investigating Officer to arrest the respondent no.4/accused person and send him behind the bar in the aforesaid First Information Report dated 26.10.2025 in Case Crime No. 0155 of 2025, under Sections 281, 106(1) of B.N.S., Police Station Karma, District Sonbhadra (Annexure No.1).

(iii) To issue a writ, order or direction in the nature of mandamus commanding the respondent nos.2 and 3 to ensure the safety of the life and property of the petitioner and his family members as

well as eye-witnesses of the aforesaid First Information Report dated 26.10.2025 in Case Crime No. 0155 of 2025, under Sections 281, 106(1) of B.N.S., Police Station Karma, District Sonbhadra (Annexure No.1) during the pendency of the investigation of the present case.

(iv) To pass such other and further order or direction, which this Hon'ble Court may deem fit and proper under the facts and circumstances of the present case.

(v) To award cost of this writ petition in favour of the petitioner."

3. Learned counsel for the petitioner has submitted that in the instant case, petitioner is the first informant and he had lodged the impugned F.I.R. on 26.10.2025, however, the police is not investigating the case in fair and impartial manner.

4. In view of the above, the petitioner may file an application before the respondent no.2- Superintendent of Police, Sonbhadra, highlighting his grievance and seeking fair and impartial investigation. If such an application is moved by the petitioner, respondent no.2- Superintendent of Police, Sonbhadra shall ensure the fair, impartial and expeditious investigation in the present case.

5. With the aforesaid order, the present writ petition stands **disposed of.**

February 24, 2026

Nadim

(Achal Sachdev,J.) (Rajiv Gupta,J.)